

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram: Dr. Pramod Deo, Chairperson  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member**

**Date of Order: 30.6.2011**

**Petition No. 304/2010**

**IN THE MATTER OF**

Provisional transmission tariff from the date of commercial operation to 31.3.2014 for 315 MVA, 400/220 k V ICT-III at Ludhiana with associated bays along with 220 kV line bays under transmission system associated with Northern Region System Strengthening Scheme-VII (NRSS-VII) in Northern Region.

**Petition No. 325/2010**

**AND IN THE MATTER OF**

Provisional transmission tariff from the date of commercial operation to 31.3.2014 for combined assets of transmission system associated with SEWA-II HEP ( Part) in Northern Region for the period 2009-14.

**Petition No. 330/2010**

**AND IN THE MATTER OF**

Provisional transmission tariff for combined elements from date of commercial operation to 31.4.2014 for Asset-1: 315 MVA 400/220 kV IC -2 at Bhinmal along with associated bays Asset-2: 315 MVA 400/220 kV ICT-III at Hisar with associated bays at Hissar, and Asset-3: 2 Nos 220 kV line bays at Hisar under transmission system associated with Northern Region System Strengthening Scheme- VIII (NRSS-VIII) in Northern Region for the period 2009-14.

**AND IN THE MATTER OF**

Power Grid Corporation of India Limited, Gurgaon ..Petitioner

**Vs**

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
2. Ajmer Vidyut Vitaran Nigam Ltd., Jaipur
3. Jaipur Vidyut Vitaran Nigam Ltd, Jaipur
4. Jodhpur Vidyut Vitaran Nigam Ltd, Jaipur
5. Himachal Pradesh State Electricity Board, Shimla
6. Punjab State Power Corporation Ltd., Patiala
7. Haryana Power Purchase Centre, Panchkula
8. Power Development Department, Govt. of J&K, Jammu
9. Uttar Pradesh Power Corporation Ltd, Lucknow
10. Delhi Transco Ltd, New Delhi
11. BSES Yamuna Power Limited, New Delhi
12. BSES Rajdhani Power Ltd., New Delhi
13. North Delhi Power Ltd., New Delhi
14. Chandigarh Administration, Chandigarh
15. Uttarakhand Power Corporation Ltd, Dehradun
16. North Central Railway, Allahabad
17. New Delhi Municipal Council, New Delhi

.....Respondents

**ORDER**

In these petitions, the petitioner, Power Grid Corporation of India Ltd. has sought approval for tariff in respect of its various transmission systems in Northern Region for the period from 1.4.2009 to 31.3.2014, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, as amended from time to time (hereinafter referred to as "the 2009 regulations").

2. Regulation 5 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2011 provides as under:

*“(4) Where application for determination of tariff of an existing or a new project has been filed before the Commission in accordance with clauses (1) and (2) of this regulation, the Commission may consider in its discretion to grant provisional tariff upto 95% of the annual fixed cost of the project claimed in the application subject to adjustment as per proviso to clause (3) of this regulation after the final tariff order has been issued:*

*Provided that recovery of capacity charge and energy charge or transmission charge, as the case may be, in respect of the existing or new project for which provisional tariff has been granted shall be made in accordance with the relevant provisions of these regulations.”*

3. In exercise of power under clause 4 of Regulation 5 of the 2009 regulations, we have decided to grant provisional tariff to the petitioner for its transmission assets mentioned in the cause title of this order pending determination of the final tariff. The details of tariff claimed by the petitioner and provisional tariff awarded by the Commission are given in the **Annexure I** to **Annexure III** of this order.

4. The provisional transmission charges allowed in this order shall be subject to adjustment as per proviso to clause (3) of Regulation 5 of the 2009 regulations after the final tariff orders are issued.

Sd/-

[M.DEENA DAYALAN]  
MEMBER

sd/-

[V.S.VERMA)  
MEMBER

sd/-

[DR.PRAMOD DEO]  
CHAIRPERSON

**ANNEXURE-I**

**Petition No. 304/2010**

Provisional transmission tariff from the date of commercial operation to 31.3.2014 for 315 MVA, 400/220 kV ICT-III at Ludhiana with associated bays along with 220 kV line bays under transmission system associated with Northern Region System Strengthening Scheme-VII (NRSS-VII) in Northern Region.

The annual transmission charges claimed by the petitioner for the period 2009-14 is as under:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges claimed	-	551.35	598.47	606.18	605.40

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission assets are allowed as under:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges allowed	-	496.21	538.62	545.56	544.86

Petition No. 325/2010

Provisional transmission tariff from the date of commercial operation to 31.3.2014 for combined assets of transmission system associated with SEWA-II HEP ( Part) in Northern Region for the tariff block 2009-14.

The annual transmission charges claimed by the petitioner for the period 2009-14 is as under:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
<b>Annual transmission charges claimed</b>	NIL	890.98	1200.59	1175.45	1149.60

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission assets are allowed as under:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
<b>Annual transmission charges allowed</b>	Nil	757.33	1020.50	999.13	977.16

**Petition No. 330/2010**

Provisional transmission tariff for combined elements from the date of commercial operation to 31.4.2014 for Asset-1: 315 MVA 400/220 kV IC-II at Bhinmal along with associated bays Asset-2: 315 MVA 400/220 kV ICT-III at Hissar with associated bays at Hissar, and Asset-3: 2 Nos 220 kV line bays at Hissar under transmission system associated with Northern Region System Strengthening Scheme- VIII (NRSS-VIII) in Northern Region for tariff block 2009-14.

The annual transmission charges claimed by the petitioner for the period 2009-14 is as under:

**(₹ in lakh)**

		2009-10	2010-11	2011-12	2012-13	2013-14
<b>Annual transmission charges claimed</b>	ICT-III Hissar sub-station with 2 nos kV bays at Hissar sub-station	NIL	1421.95	1496.99	1502.95	1493.17
	315 MVA ICT-III at Hissar	-	140.56	Clubbed below in Asset-III		
	Combined asset of ICT-I and ICT-II at Bhinmal	-	383.90	621.94	636.23	634.72

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission assets are allowed as under:

**(₹ in lakh)**

		2009-10	2010-11	2011-12	2012-13	2013-14
<b>Annual transmission charges allowed</b>	ICT-III Hissar sub-station with 2 nos kV bays at Hissar sub-station	NIL	1279.75	1347.29	1352.65	1343.85
	315 MVA ICT-III at Hissar	-	126.50	Clubbed below in Asset-III		
	Combined asset of ICT-I and ICT-II at Bhinmal	-	326.31	528.65	540.80	539.51